

3.

**IN THE CENTRAL ADMINISTRATIVE TRIBUNAL  
NEW DELHI**

**DATE OF DECISION**

11-1-93

OA-1771/93

Smt. Gulshan Kumari

Petitioner

MS Ellis Ahuja

Advocate for the Petitioner(s)

**Versus**

U.O.I. & Ors.

Respondent

Sh. P. H. Ramchandani

Advocate for the Respondent(s)

**CORAM**

The Hon'ble Mr. N. V. Krishnan, Vice Chairman (A)

The Hon'ble Mr. B. S. Hegde, Member (J)

1. Whether Reporters of local papers may be allowed to see the Judgement?
2. To be referred to the Reporter or not?
3. Whether their Lordships wish to see the fair copy of the Judgement?
4. Whether it needs to be circulated to other Benches of the Tribunal?

**JUDGEMENT (ORAL)**

(Delivered by Sh. N. V. Krishnan, V.C (A))

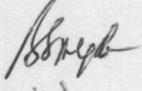
Learned counsel for the applicant submits

that applicant has sought wrong relief in the O.A. Applicants case really is that Annexure A-1 order (dated 23-4-93) wrongly states that the applicant was temporarily promoted to officiate as U.D.C. on ad hoc basis. As a matter of fact she was appointed after a regular departmental examination. She, therefore, states that Annexure A-1 order has to be impugned.

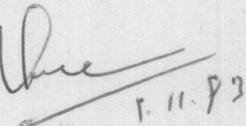
In the circumstances, she requests that permission

may be granted to withdraw this OA with liberty  
to file a separate in respect of Annexure A-1  
order.

In the circumstances permission is  
granted on the above terms and OA is dismissed  
as withdrawn.

  
(B.S. Hegde)

Member (J)

  
11.11.82  
(N.V. Krishnan)

Vice Chairman (A)

sk